

(c) whether the conditions laid down in this regard have been fully complied with; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) and (b). Yes, sir.

The approval was granted subject to the following conditions:

- Environmental Action Plans will be formulated and furnished by 1989;
- The Narmada Control Authority will ensure that the environmental safeguard measures are planned and implemented *pari-passu* with progress of work on project.
- Catchment Area Treatment and Rehabilitation Plans shall be so drawn as to be completed ahead of reservoir filling.

(c) and (d). The conditions have not yet been fulfilled because the project authorities are still carrying out studies and surveys to finalise the Action a Plans

#### **Environmental Degradation due to Chloro Fluro Carbon**

6061. SHRI N.J. RATHVA:  
SHRI PRAKASH KOKO  
BRAHMBHATT:

Will the PRIME MINISTER be pleased to state:

(a) whether Indian scientists and envi-

ronmentalists have observed that the increasing manufacture of the Chloro fluro Carbon (CFC) in India will destroy the environment;

(b) if so, whether the Union Government have taken any steps in this regard;

(c) if so, the details thereof; and

(d) to what extent Government have analysed the report of the scientists and environmentalists in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPELEMENTATION (SHRIMATI MANEKA GANDHI): (a) No, Sir. Against the global consumption of Chloro fluro Carbons of 1.2 million metric tonnes, India's consumption is hardly about 7000 metric tonnes annually which is insignificant in comparison to the world consumption and the impact due to this on the environment particularly on the stratospheric ozone layer will be negligible. The threat of depletion of ozone layer is largely due to emissions of CFCs in industrialised countries.

(b), (c) & (d) In view of our reply at 'a' these aspects do not arise.

#### **Defence Equipments Plant in West Bengal**

6062. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have accepted the proposal of the West Bengal Government for setting up a defence equipments plant in the State; and

(b) if so, the details of the proposed plant?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) Does not arise.

**Departmental Cases Against Armed Forces Headquarters Employees**

6063. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) the number of civilian employees of the Armed Forces Headquarters placed under suspension and against whom departmental/vigilance proceedings were instituted during the last three years and how do this compare with the cases which took place in the preceding last three years;

(b) the reasons for suspension and institution of cases.

(c) how many cases have been finalised and how many are pending with reasons for the delay, and

(d) the number of cases in which the authorities took part in the proceedings other than disciplinary/appellate revision/reviewing authority, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Out of the 18 cases pertaining to civilian employees of Armed Forces Headquarters and Inter-Service Organisations under the administrative control of the Chief Administrative Officer, placed under suspension during the last three years i.e., 1987, 1988 and 1989, departmental/vigilance proceedings were instituted in three cases. In 12 of the remaining 15 cases, trial is proceeding or pending in in Courts of Law. During the preceding three years i.e. 1984,

1985 and 1986, out of 17 cases of suspension of such civilian employees, departmental/vigilance proceedings were instituted in 11 cases.

(b) The broad reasons for suspension and initiation of proceedings are:

(i) involvement in criminal cases;

(ii) breach of conduct Rules/misconduct involving moral turpitude;

(iii) arrest, detention by police or conviction by a Court; and

(iv) violation of Official Secrets Act and/or breach of security instructions.

(c) Out of the 3 cases pertaining to the years 1987, 1988, 1989 in which the Departmental proceedings had been initiated, two cases have since been finalised and in the third case the proceedings have started only recently. All the 11 cases pertaining to the years 1984, 1985 and 1986 in which the Departmental proceedings had been initiated, have since been finalised.

(d) While disciplinary proceedings are conducted strictly in accordance with the procedure prescribed in CCS (CC&A) Rules, 1965, final decision in each disciplinary/appellate/revision/review case is taken by the competent Authority concerned.

[Translation]

**ASI Survey of Baneshwar Mahadev Temple, Banipara**

6064. SHRI KESHARI LAL: Will the PRIME MINISTER be pleased to state:

(a) whether Archaeological Survey of India had conducted a survey of Baneshwar Mahadev Temple, Banipara in Kanpur Dehat in the year 1983;